

W.P.Nos.20083, 20087, 20089, 20078, 20082, 20084, 18320, 18718,
20101, 16884, 18282, 20100, 20104, 20098, 20092 and 20093 of
2020 and
4270, 2866, 2870, 1925, 1927, and 5511 of 2021

THE HON'BLE CHIEF JUSTICE
and
SENTHILKUMAR RAMAMOORTHY, J.

(Order of the Court was made by the Hon'ble Chief Justice)

The petitions, in effect, challenge the horizontal reservation of 7.5 per cent seats in medical colleges for students coming out of government schools in this State.

2. In several of the petitions, the amendment introduced in such regard has been challenged; while in others, particularly by the missionary schools or church aided schools, the suggestion is that since such schools are also aided and funded and charge nominal fees from students, like government schools, their students should also be conferred the same benefit.

3. List these petitions six weeks hence. In the meantime, the second copies of the petitions, in the cases where they have not

been filed, should be filed.

4. The counter-affidavits should be filed by the respondents within four weeks from date.

List these matters on September 13, 2021.

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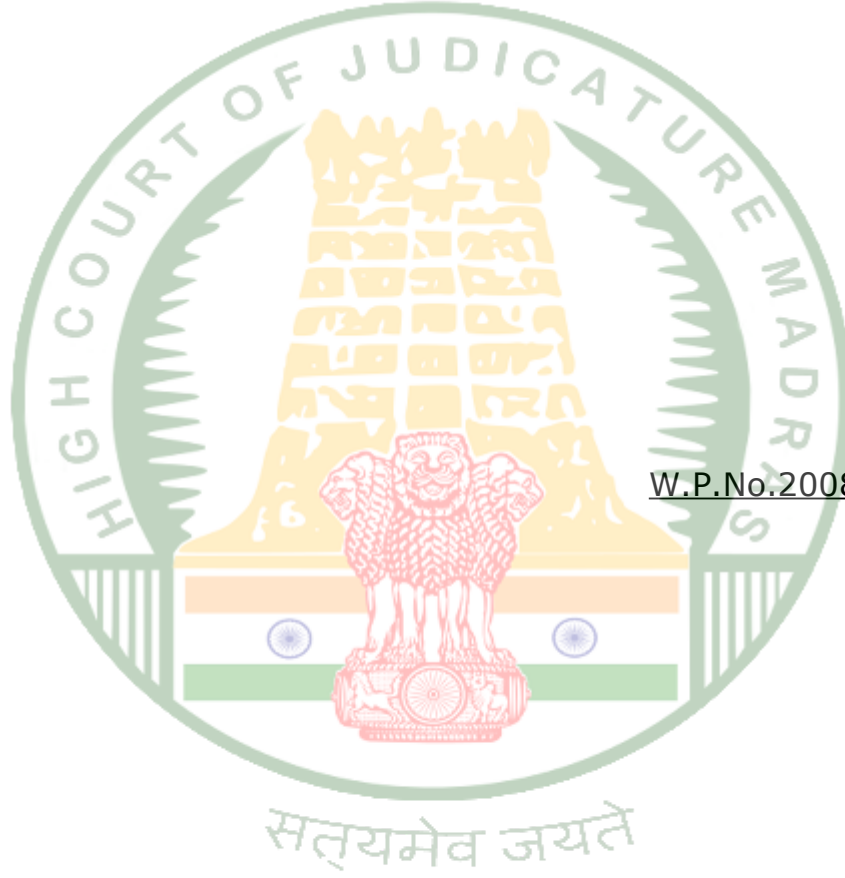
(S.B., CJ.) (S.K.R., J.)
26.07.2021

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W.P.No.20083 of 2020 etc. batch

THE HON'BLE CHIEF JUSTICE
and
SENTHILKUMAR RAMAMOORTHY, J.

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W.P.No.20083 of 2019
etc. batch

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26.07.2021